

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

CP No. 21/Chd/Hry/2021

IN THE MATTER OF

Sankalp Agarwal

...

Petitioner

Versus

Timeless Trips Pvt. Ltd.

...

Respondent

Under Section: 97, CA 2013

Order delivered on 03.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.06.2024.

Sd/-

Court Officer